

Schemes for the welfare of Children with Disabilities implemented under Social Justice And Empowerment in the State of Haryana.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1	Deendayal Disabled Rehabilitation Scheme (DDRS).	The Deendayal Disabled Rehabilitation Scheme was started in 2003. The main objective of this Scheme is to provide financial assistance to voluntary organizations to make available the whole range of services necessary for rehabilitation of persons with disabilities including early intervention, development of daily living skills, education and training. With a view to inclusion of Persons with Disabilities in the mainstream of society and actualizing their potential, the thrust would be on education and training programmes. Voluntary Organizations/Non-Governmental Organizations apply online on e-Anudaan portal of Ministry of Social Justice and Empowerment and receives grant-in-aid directly from the Govt. of India.	1.The benefit of scheme is being given to disabled children through Non Government Organizations/ Voluntary Organizations 2. The Non Government Organizations/Voluntary Organizations submit the application on E-Anudaan Portal, thereafter, the District Level Committee formed by Women and Child Development Department, Haryana, conducts the inspection of NGO/VO and sends online GIA (Grant in Aid) Proposal to State Headquarter. 3. Thereafter, State Level Multidisciplinary Grant in Aid Committee formed by Social Justice and Empowerment Department, Haryana recommends the online GIA proposal to Ministry of Social Justice and Empowerment, Government of India. 4. Grant in Aid (GIA) is provided to the Non Government Organizations/Voluntary Organizations by Ministry of Social Justice and Empowerment, Government of India for the benefit of Children with Disabilities.
2	Assistance to Disabled Persons for Purchasing / Fitting of Aids and Appliances (ADIP)	The scheme of Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP) is being implemented by Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment Department since 1981. The main objective of the Scheme is to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances to promote physical, social, psychological rehabilitation of Persons with Disabilities by reducing the effects of disabilities and at the same time enhance their economic potential. Aids and assistance devices are given to PwDs with an aim to improve their independent functioning, and to arrest the extent of disability and occurrence of secondary disability. Under this scheme, Voluntary Organizations/Non-Governmental	

		Organizations apply online on e-Anudaan portal of Ministry of Social Justice and Empowerment and receives grant-in-aid directly from the Govt. of India.	
3	District Disability Rehabilitation Centres (DDRC) under SIPDA.	During 1985-1990, District Resources Centres (DRCs) started as an outreach activity of the National Institutes/ALIMCO under the Ministry of Social Justice and Empowerment for providing comprehensive services to the persons with disabilities at the grass root level and for facilitating creation of the infrastructure and capacity building at the district level for awareness generation, rehabilitation and training of rehabilitation professionals. From the year 1999-2000, the District Disability Rehabilitation Centres (DDRCs) were established with active support from the State Governments. From 2018-19, the funding of the Scheme is under “Scheme for Implementation of Rights of Persons with Disabilities Act” (SIPDA)- an umbrella scheme under which grants-in- aid are provided to State Governments and various other bodies, set up by the Central and State Governments, including Autonomous Bodies and Universities, to support activities. The main objective of Setting up of District Disability Rehabilitation Centres (DDRCs) is to provide rehabilitative support to Persons with Disabilities through Awareness Generation, Early Intervention, Assessment of need of assistive devices, provision/fitment of assistive devices, follow up/repair of assistive devices, Therapeutic Services e.g. Physiotherapy, Occupational Therapy, Speech Therapy etc. Voluntary Organizations/Non-Governmental Organizations apply offline (through hard copies) and receives grant-in-aid directly from the Govt. of India.	
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(i)	Pre-Matric Scholarship for Students with Disabilities.	Pre-Matric Scholarship is awarded to students from class IX to X. <u>Rate of Scholarship</u> Scholarship of Rs.500 for day scholars and Rs.800 per month for hostellers plus book and disability allowance ranging from Rs.2000/- to Rs.4000/-.	1. First of all, Ministry of Social Justice and Empowerment, Govt. of India issues timeline for applying of Scholarship Schemes for the Students. Alongwith this, timelines for verification of applications at Institute Level & State Level are also issued. 2. Students register themselves on the National Scholarship Portal & apply for the scholarship schemes as per the timelines issued by the Govt. of India. 3. After that, applications are verified at two levels by- (i) By Institute Nodal Officer at Institute Level (ii) By State Nodal Officer at State Level. These applications are verified online on the National Scholarship Portal. 4. After verification of these
(ii)	Post Matric Scholarship for Students with Disabilities.	Post-Matric scholarship is awarded for disabled students from class IX to Master’s Degree or diploma level. <u>Rate of Scholarship</u> There are different rates of maintenance allowance for Post-graduate, Graduate, Diploma, professional courses leading to degree, diploma etc. in different disciplines. It ranges from Rs.900-1600 p.m. for hosteller and Rs.550-750 p.m. for day scholar plus Tution fee (maximum ceiling Rs.1.50 lakh per annum), book allowance and disability allowance ranging from Rs.2000/- to Rs.4000/- per annum.	
(iii)	Scholarships for Top Class Education for Students with Disabilities.	It covers students with disabilities (SwDs) for pursuing studies at the level of graduate and post-graduate degree or diploma in notified institute of excellence in education	

		identified by DEPwD. <u>Rate of scholarship</u> Monthly maintenance allowance of Rs.3000/- for hostellers, Rs.1500/- for day scholars, Rs.2000/- per month disability allowance, book grant Rs.5000/- per annum and tuition fee upto Rs.2 lakh per annum. <u>Eligibility</u> (a) The scholarship are open to nationals of India only. (b) All the six scholarships are applicable to students with disabilities with 40% and above. (c) Not more than two children with disabilities of the same parents will be entitled to receive benefits of the scheme. (d) Scholarship for studying in any class will be available for only one year. (e) A scholarship holder under this scheme will not hold any other scholarship/stipend. (f) Scholarship holders who are receiving coaching in any of the pre examination training centres with financial assistance from the Central Government/State Government will not be eligible for stipend under the coaching schemes for the duration of the coaching programme. (g) Parents/guardian annual income should be less than 2.5 lakh in Pre-matric and Post-matric Scholarship and 6 lakh in Top Class Scholarship.	scholarship schemes are two levels in the State of Haryana, the verified applications are forwarded to the Ministry of Social Justice and Empowerment, Government of India. 5. Government of India sends list of students after forming payment tokens for digital signature of State Nodal Officer. 6. After digital signing of payment files by State Nodal Officer, the Government of India disburses scholarship amount directly in the bank account of eligible students through DBT.
5	Financial Assistance to Non-School Going Disabled Children.	The scheme was started since 2008-09. Under this scheme financial assistance is provided to mentally retarded and multiple disabled children who are in the age group of 0-18 years and not able to attend formal education, training etc. due to their disability. They are totally depending on their parents and relatives and need constant supervision and care of their families. Financial Assistance shall be admissible under the scheme @ Rs.2400/- p.m. w.e.f. January, 2024 to every such disabled child in the family of the applicant.	Download the application or collect the application form from SARAL portal/ website of Department/Antodaya Kendra. 1. Download the application or collect the application form from SARAL portal/ website of Department/Antodaya Kendra. 2. For the 'Non School Going Children', the pension forms be filled by the applicant himself/herself and get it signed/certified from the Sarpanch/Municipal/Cooperation/Lambardar/Gazetted officer and now applicant has to visit the nearest Antyodaya centre. The basic data of the applicant is automatically fetched from family ID for the Non School going Children scheme and operator of Antyodya centre will upload the application form on the SARAL website with supporting documents. 3. After successful submission of application on SARAL Portal, receipt

		is generated for further reference. 4. After that, applicant has to visit block level office on predetermined date for physical verification of documents along with application form, copies of supporting documents and original documents. During physical verification, District Social Welfare officials match the details mentioned in application form and supporting documents with original documents and District Social Welfare official collects all the application form and copies of documents from the applicant. 5. After physical verification District Social Welfare officer will check whether the online application details match with the details mentioned in hard copy of application. If details are not matching, then they take the action accordingly like they put an objection on application or reject the application. If details are matching then District Social Welfare Officer approves the application and pension ID will be assigned to the applicant. 6. Pension disbursement is initiated from next month.
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The Schemes and programmes under Juvenile Justice (Care and Protection of Children) Act, 2015 implemented for the children with disabilities in the State of Haryana.

S.n	Schemes/services.	Detail of Scheme/service.	Stakeholders to whom to approach to avail the benefits.
1	Children Homes for children with special needs/ Children with Disabilities.	As per section 2(19) of Juvenile Justice (Care and Protection of Children) Act, 2015 “Children’s Home” means a Children’s Home, established or maintained, in every district or group of districts, by the State Government, either by itself, or through a voluntary or non-governmental organisation, and is registered as such for the purposes specified in section 50.	1. Children with disabilities are being placed in Child Care Institution under the orders passed by Child Welfare Committee. 2. The children with disabilities are also surrendered by parents, single parent and parents who are not able to take care of children with disabilities under the orders of Child Welfare Committee.
2	Sponsorship Scheme	As per Section 2 (58) of the Juvenile Justice (Care and Protection of Children) Act, 2015, sponsorship is defined as the ‘Provision of supplementary support, financial or otherwise, to the families to meet the medical, educational and developmental needs of the child’. Under Sponsorship programme, the Mission shall supplement the biological families or extended families of children in need of care or protection for adequate care of the child. It shall be a conditional assistance, to ensure that children get the opportunity to stay and grow within their social and cultural milieu in the community, without displacement. Under this scheme financial assistance of Rs. 4000/- per month per child is provided. Criteria for sponsorship 1. Where mother is a widow or divorced or abandoned by family. 2. Where children are orphan and are living with the extended family. 3. Where parents are victims of life threatening/terminal disease. 4. Where parents are incapacitated or unable to take care of children both financially and physically. 5. Children in need of care and protection as per the JJ Act, 2015 namely without home, victim of any natural calamity, child labour, victim of child marriage, trafficked child, HIV/AIDS affected child, child with disabilities, missing or runaway child, child beggars or living on the street, tortured or abused or exploited children who require support and rehabilitation. 6. Children covered under the PM CARES For Children Scheme. Economic Criteria for Preventive Sponsorship For preventive sponsorship, children in conditions of extreme deprivation based on the “proxy parameters” of - types of residential locality, social deprivation and occupation shall be selected, whose family income does not exceed: a) Rs. 72,000/- per annum for rural areas, b) Rs. 96,000/- per annum for others.	1. The offline application form alongwith required documents is to be submitted by the applicant at the office of District Child Protection Unit with the assistance of District Child Protection Officer. 2. Thereafter, application form is to be placed before the Sponsorship and Foster Care Approval Committee (SFCAC) under the chairmanship of District Magistrate. 3. The Committee approves the eligible candidates and orders are passed by Child Welfare Committee in Form No. 36 for sponsorship placement for Rs-4000/- per month upto the age of 18 years.

Schemes for the welfare of Children with Disabilities implemented under State Legal Services Authority in the State of Haryana.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1	Legal Aid to Children.	All children including with disabilities are entitled for free legal aid under section 12 of the Legal Services /Authorities Act, 1987 read with Rule 19(d) of Haryana State Legal Services Authority Rules, 1996. From 01.01.2023 to 31.03.2024, 443 children have been provided with free legal aid.	In case of Legal aid at State/High Court level, they can approach the Member Secretary, Haryana State Legal Services Authority, Plot No.9 Sector/14, Panchkula or Secretary, High Court Legal Services Committee, Punjab and Haryana High Court, Chandigarh. In case of Legal aid at District Level, they can approach the Chairman/Secretary, District Legal Services Authority or any Legal Aid Clinic or Front Office of District Legal Services Authority. In case of Legal aid at Sub Division Level, they can approach the Chairman, Sub Divisional Legal Services Committees.
2.	NALSA (Child-Friendly Legal Services for Children) Scheme, 2024:	The objective of the scheme is to strengthen and ensure the provision of child friendly legal services by Legal Services Institutions in India. The scheme will ensure that children, including children with disabilities have access to expert, specialized and competent legal practitioners and are empowered to understand their legal rights, entitlements, court processes and procedures. The Chief Judicial Magistrates-cum-Secretaries are visiting Child Care Institutions and they provide all possible help to all the children residing in CCIs including the children with disabilities.	The Chief Judicial Magistrates-cum-Secretaries are visiting Child Care Institutions and they provide all possible help to all the children residing in CCIs including the children with disabilities.

Schemes for the welfare of Children with Disabilities implemented under Department of Health in the State of Haryana.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	UDID- Unique ID for Persons with Disabilities Project.	Unique ID for persons with Disabilities Project is implemented with a view of creating a National Database for PwDs and to issue a Unique Disability Identity Card to each person with disability. The Project will not only encourage Transparency, efficient and ease of delivering the government benefits to the person with disabilities, but also to ensure uniformity.	The Persons with Disabilities can apply online and register themselves on www.swavlambancard.gov.in or can apply and register from SARAL Portal and through the officers of District Social Security Officers.

Schemes for the welfare of Children with Disabilities implemented under Department of School Education in the State of Haryana.

Sr. No .	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Samagra Shiksha Abhiyan focuses on providing quality, relevant education to all children with special needs in schools.	1. Identification & Assessment (Medical Assessment Camps)- Medical Assessment Camps are being organized block wise at district level for all enrolled divyang students in collaboration with National Health Mission (NHM) Haryana and Artificial Limbs and Manufacturing Corporation (ALIMCO) for which Ministry provides budget of Rs. 10,000/- per block. 2. Provision of Aids and Appliances- Aids & Appliances are provided through ALIMCO to divyang students recommended by Medical Experts and representative of ALMICO during Medical Assessment Camps. 3. Provision of Therapeutic Services – Physiotherapy and Speech Therapy are provided to needy divyang students recommended by Medical Experts during Medical Assessment Camps. 4. Provision of Braille & Large Print Books for Blind & Low Vision divyang student- Braille & Large Print Books are provided to Blind and Low Vision divyang students enrolled in Govt./Govt. Aided schools through National Federation of the Blind, Braille Press, Bahadurgarh Haryana. 5. Environment Building Programme- Sensitization programmes are conducted for the parents/siblings of divyang students, SMC members etc. 6. Sports & Exposure Visit- Exposure visits are conducted for divyang students in different States as Haryana, Himachal Pradesh, Odhisa, Madhya Prades etc. 7. Provision of Stipend for CWSN Girls- Stipend are provided to divyang students studying in the State of Haryana @ 200/ per month for 10 months. 8. Provision of Escort Allowance- Escort Allowances are provided to divyang students @ Rs. 200/- per month for 10 months. 9. Provision of Reader Allowance- Reader Allowance are provided to the readers of blind/low vision divyang students @ Rs. 300/- per month for 10 months. 10. Provision of Home Based Education- Funds @ Rs. 200/- PM for 10 months is provided under Home Based Education to divyang students who are unable to attend the school. 11. Assistive Devices, Equipments and TLMs- Assistive devices, Equipments and TLMs are provided at block level for the welfare of divyang students, for which Ministry provided Rs. 10000/- per block. 12. In-services Training of Special Educators- In-services	All these schemes/activities are being conducted for divyang students enrolled in Government and Government aided schools in the State of Haryana through which support services are being provided to divyang students by the Special Teachers appointed on contractual basis.

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		training in cross disability are conducted for special educators at Division/State and National Institutes level, for which Ministry provides Rs. 500/- per special educator per day. 13. Orientation of Principals, Education administrators, parents/guardians etc.- Awareness programmes are conducted creating awareness among Principal, Educational Administrators, Parents/Guardians etc. on inclusive education at district level.	